

High Court of Tripura
Agartala

No. F. 40 (1)-HCT/Judl/ROSTER/2018/ 3825

May 7, 2018

Following roster shall be observed with effect from **7th May, 2018** till further order:-

Division Bench

Division Bench
(Court No.1)

Tuesday & Wednesday

Whole Day

Hon'ble the Chief Justice
Hon'ble Mr. Justice A. Lodh

Will take up:

All Part-I; and Part-II matters specified under the **Heading A**.

Single Benches

Single Bench-I

(Court No.1)

**Monday, Thursday &
Friday**

Whole Day

Hon'ble the Chief Justice

Will take up:

- (1) All Part-I & Part-II matters relating to WP(C) cases;
- (2) Part-II matters specified under the **Heading B**;
- (3) All civil cases (Part-I & Part-II) arising out of orders passed by the Subordinate Court in any case pending before it;
- (4) All Arbitration Petitions (Part-I & Part-II); and
- (5) All matters which cannot be taken up by the other Hon'ble Judges.

Single Bench-II

(Court No.2)

**Monday, Tuesday,
Wednesday, Thursday
& Friday**

Whole Day

Hon'ble Mr. Justice S. Talapatra

Will take up:

- (1) All Criminal Cases (Part-I & Part-II matters);
- (2) Part-II matters specified under the **Heading C**;
- (3) All Part-I matters; and Part-II matters specified under the **Heading D** which cannot be taken up by Hon'ble Mr. Justice A. Lodh; and
- (4) Any other matter specially assigned by Hon'ble the Chief Justice.

L. K. S. Talapatra

Single Bench-III

(Court No.3)

**Monday, Thursday &
Friday**

Whole Day

Hon'ble Mr. Justice A. Lodh

Will take up:

- (1) All Part-I matters relating to Civil Cases;
- (2) Part-II matters specified under the **Heading D**;
- (3) All Part-I matters; and Part-II matters specified under the **Heading C** which cannot be taken up by Hon'ble Mr. Justice S. Talapatra; and
- (4) Any other matter specially assigned by Hon'ble the Chief Justice.

NOTE: I

Division Bench matters

1. Part-II matters relating to **Matrimonial Appeal** and **Criminal Appeal (J)** will be listed for Hearing on priority basis.
2. If **Hon'ble the Chief Justice** is on leave or not in station on **Tuesday & Wednesday**, there will be no sitting of the Division Bench on those days. In that case, Hon'ble Mr. Justice A. Lodh will sit in the Single Bench at 10.30 AM.
3. If **Hon'ble Mr. Justice A. Lodh** is on leave or not in station on **Tuesday & Wednesday**, there will be no sitting of the Division Bench on those days. In that case, Hon'ble the Chief Justice will sit in the Single Bench at 10.30 AM.

Single Bench matters

4. If **Hon'ble the Chief Justice** is on leave or not in station on Monday, Thursday and Friday, then all matters of His Lordship, except urgent matters, if any, shall be listed as and when the business of the Court permits.
5. If any Hon'ble Puisne Judge is on leave or not available or will not sit in Single Bench for any reason whatsoever, then only Fixed-date and newly filed matters of His Lordship will be listed before the Single Bench of available Hon'ble Puisne Judge.
6. If the sitting of any of the Hon'ble Judges in Division Bench becomes necessary on any day on which His Lordship is scheduled to sit in a Single Bench for the whole day, in that event Single Bench of His Lordship will sit after rising of the Division Bench and will take up the matters as per the Roster.
7. Part-heard/specially assigned matters will continue to be listed before the same Bench regardless of change of the Roster unless otherwise directed by the Hon'ble the Chief Justice.

NOTE: II

1. For early hearing of cases (Part-II) out of turn, the parties may file interim applications before the concerned Division Bench or Single Bench where the main case is assigned as per the Roster.

2. So far as Part-I matters are concerned, all Mentions are to be made at 10.30 am positively before the concerned Bench for listing the cases on the following day, otherwise the cases will be listed on the succeeding day.
3. All the cases will be listed before the Hon'ble Court as per the seniority of the respective cases subject to which are fixed by the Hon'ble Court.
4. All Cross Objection (CO) Cases shall be listed along with the connected Main Case pending for adjudication. In the event the main case is found to be disposed of, the connected Cross Objection Case(s) may, however, be listed before the same Bench which disposed of the main case. If Bench is not available then order be obtained from the Hon'ble the Chief Justice.
5. No Interim Application in a pending matter will be entertained unless copy thereof is furnished to all the parties represented by Counsel through counsel, junior of counsel or licensed clerk of counsel by taking his signature on the original.
6. Left Over (LO)/Not Reached (NR) matters shall not be dropped from the Cause List. Matters shall continue to be in the list of the same Bench and shall be placed before the same Bench on the next date when the Bench is available.
7. Any Part-I matter arising subsequently out of any case specified under Heading- B, C & D will be listed before that very Hon'ble Court where the Part-II matter is assigned/pending.
8. All Review matters shall be listed before the same Bench which passed the order regarding which review has been sought for. In case the order was passed by a Bench of Hon'ble Single Judge who has retired or is not available in the High Court, then the matter shall be placed before the Hon'ble Chief for appropriate orders.
9. Henceforth, all fixed-date matters will be listed before the Bench having roster on the date so fixed.
10. Any matter regarding listing which is not covered by this Roster will be placed before Hon'ble the Chief Justice on the administrative side for kind direction.

By order,

Sd/-

(A. Debarma)

Registrar (Judicial)

02/05/18
No. F. 40 (1)-HCT/Judl/ROSTER/2018/ 3826-53

May 7, 2018

Copy to: -

01. The Advocate General, Tripura, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The Secretary, Tripura Bar Association, Agartala;
04. The Chairman, Bar Council of Tripura, Agartala;
05. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala;
06. The Public Prosecutor, High Court of Tripura, Agartala;
07. The Govt. Advocate, High Court of Tripura, Agartala;

08. The Director, Tripura Judicial Academy, Agartala;
09. The Registrar (Vigilance), High Court of Tripura, Agartala;
10. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
11. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
12. The Senior Protocol Officer, High Court of Tripura, Agartala;
13. The Joint Registrar, High Court of Tripura, Agartala;
14. All the Deputy Registrars, High Court of Tripura, Agartala;
15. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
16. The Chief Librarian, High Court of Tripura, Agartala;
17. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
18. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
19. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
20. All the Assistant Registrars, High Court of Tripura, Agartala;
21. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
22. All the Superintendents, High Court of Tripura, Agartala;
23. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
24. The Court Master(s), High Court of Tripura, Agartala;
25. The Bench Clerk(s), High Court of Tripura, Agartala;
26. All the Bench Sections, High Court of Tripura, Agartala,
27. Notice Board of the Court-house; and
28. Order File.


REGISTRAR (JUDICIAL)

A: Matters to be taken up by the Division Bench headed by Hon'ble the Chief Justice

Civil Cases (DB matters)

1.	FAO	All	03
2.	ITA	All	Nil
3.	CRP	All	07
4.	REV. PET	All	02
5.	CONT. CAS (C)	All	01
6.	RFA	All	54
7.	ARB. A	All	01
8.	MAT. APP.	All	18
9.	MFA	All	01
10.	FA	All	19
11.	W.P (C)	All	79
12.	WA	All	100
13.	WP (C) (PIL)	All	05
14.	WP (C) (CAT)	All	03
15.	WP (C) (HC)	All	Nil
Sub Total			293

Criminal Cases (DB matters)

1.	WP (CRL)	All	Nil
2.	CONT. CAS (CRL)	All	Nil
3.	CRL. A (J)	All	205
4.	CRL. A	All	38
5.	CRL. REV. P	All	02
6.	CRL (D) REF	All	Nil
7.	CRL LP	All	Nil
Sub Total			245
TOTAL (Civil & Criminal)			538

02/05/18

B: Matters to be taken up by the Single Bench headed by Hon'ble the Chief Justice

Civil Cases (SB matters)

1.	WP(C)	All	246
2.	ARB. P	All	Nil
3.	Tr. P (C)	All	Nil
TOTAL			246

C: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice S. Talapatra

Civil Cases (SB matters)

1.	RSA	All	96
2.	MFA (EC/WC)	All	11
3.	MFA/MFA (FA)	All	02
4.	FAO	All	Nil
5.	SAO	All	Nil
Sub Total			109

Criminal Cases (SB matters)

1.	CRL. A (J)	All	07
2.	CRL. A	All	42
3.	Tr. P (CRL)	All	Nil
4.	CRL. REV. P	All	81
5.	CRL. PETN	All	09
6.	CRL. LP	All	Nil
Sub Total			139
TOTAL (Civil & Criminal)			248

02/05/18

D: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice A. Lodh

Civil Cases (SB matters)

1.	LA APP	All	103
2.	CRP	All	04
3.	RFA	All	17
4.	MAC	All	122
Sub Total			246

NB. Pendency of cases as shown above is as on 05.05.2018.

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